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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

O.A.No. 360/97.

New Delhi: this the 3rd day of April, 1997.

HON'BLE MR.S.R.ADIGE, MEMBER(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

S.G.Nair

S/o Late Shri P.Shankara Pillai,
Sales Representative,

Employment News,
Publications Division,
Govt. of India,
Ministry of Information & Broadcasting,

East Block IV Level 5,
R.K.Puram,
New Delhi - 110066.

..... Applicant.

(Applicant in person)

Versus

Union of India,
through

the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi - 110001.

2. The Director,
Publications Division,
Union of India,

Ministry of Information & Broadcasting,
Patiala House,
New Delhi - 110 001

.... Respondents.

ORDER(ORAL)

BY HON'BLE MR.S.R.ADIGE MEMBER(A).

Heard.

2. As the applicant has stated that he has not received any reply to his representation dated 14.8.95 and subsequent representations, this OA is disposed of with a direction to Respondent No.2 that after giving the applicant a reasonable opportunity of being heard in person, during which the applicant may produce such rulings as he relies upon, Respondent No.2 should dispose of the applicant's representation.

(3)

dated 14.8.95 and subsequent representations by a detailed, speaking and reasoned order in accordance with law within two months from the date of receipt of a copy of this order. In the event any grievance still survives thereafter it will be open to the applicant to agitate the matter afresh through appropriate proceedings, if so advised.

3. The OA stands disposed of accordingly. No costs.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J).

S.R.Adige
(S.R.ADIGE)
MEMBER(A).

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